COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA No. 601 of 2017 In DFR No. 2358 of 2017

Dated: 3rd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

The Tata Power Company Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv.

Mr. Kunal Kaul

Counsel for the Respondent(s) :

Mr. Buddy A. Ranganadhan for R.1

ORDER

IA No. 601 of 2017

(Appl. for urgent listing)

We have heard learned counsel for the appellant. For the reasons stated in the application, list the matter on <u>10.08.2017</u>, subject to curing the defects.

Application is disposed of.

As soon as the defects are cured, issue notice on the applications/appeal and stay application returnable on 10.08.2017. Dasti, in addition, is permitted.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd